

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
COURT - 2

ITEM No.232 – IA/481(AHM)2023
ITEM No.233 – IA/485(AHM)2023
ITEM No.234 – IA/645(AHM)2023
ITEM No.235 – IA/812(AHM)2023
in
CP(IB)/114(AHM)2021

Proceedings under Section 7 IBC

IN THE MATTER OF:

AKZO Nobel India Ltd
(Financial Creditor)

V/s

Jivanjoyt Motors Pvt Ltd

.....Applicant

.....Respondent

Order delivered on: 29/04/2024

Coram:

Mrs. Chitra Hankare, Hon'ble Member(J)

Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Saurit Arora Adv. a/w. Mr. Sanjay Shah (Liquidator)
For the Respondent : Mr. Ravi Pahwa Adv. for R-1-3
: Mr. Hem Buch, Adv. R1 in IA/645(AHM)2023

ORDER

IA/481(AHM)2023, IA/485(AHM)2023 & IA/812(AHM)2023

Ld. Counsel for the respondent seeks time to file reply.

List for further consideration on 01.07.2024.

IA/645(AHM)2023

Interim relief, if any, continue till next date of hearing.

List for further consideration on 01.07.2024.

-Sd-

DR. V. G. VENKATA CHALAPATHY
MEMBER (TECHNICAL)

-Sd-

CHITRA HANKARE
MEMBER (JUDICIAL)